

Public Water Tap at Wright Myo in A and N Islands

3584. SHRI AJIT BAG : Will the Minister of WORKS AND HOUSING be pleased to state the steps taken by Government so far to provide a public water tap at Wright Myo village of Andaman and Nicobar Islands ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : Andaman and Nicobar Administration has reported that piped water supply already exists in Wright Myo Village. Water is provided through 15 public hydrants spread over the village besides 15 house connections.

Cultivable Lands affected by Sea Water

3585. SHRI AJIT BAG : Will the Minister of IRRIGATION be pleased to state :

(a) whether Government are aware that the cultivable lands are affected by sea water because of sluice and sea walls which are not being maintained in a proper way ;

(b) if so, the steps proposed to be taken for repairing sluice gates and sea walls and development of affected lands on priority basis ; and

(c) the sluice gates and sea walls proposed to be constructed where they do not exist but are necessary ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) to (c). Sea walls and sluices wherever necessary have been constructed by the Coastal States in the country. These works are maintained by State Governments out of their non plan budget. The norms of maintenance and operation of such works have recently been revised by an Expert Committee and their recommendations have been sent to the State Governments for implementation.

Increase in Per Capita Sugar Allocation to Gujarat

3586. SHRI AMARSINH RATHAWA :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the per capita quota of sugar supplied to different States and Union Territories at present ;

(b) whether it is a fact that Gujarat Government has urged Central Government to increase the present rate of per capita quota of sugar ; and

(c) if so, the suggestion made and the steps taken by Central Government in this regard ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS, IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) :

(a) The existing monthly levy sugar quotas of various States/Union Territories effective from October, 1983 were fixed on the basis of 425 grams of per capita availability per month for the projected population as on 1-10-1983. However, in the case of a few States/Union Territories the earlier monthly quotas gave a higher per capita availability and hence the same was taken into account for fixing their revised quotas with effect from October, 1983.

(b) In September, 1983, Gujarat Government had informed that the per capita consumption of sugar in Gujarat was 882 grams and had desired to fix the monthly levy sugar quota of Gujarat at 15,500 tonnes.

(c) Above per capita consumption of sugar indicated by Gujarat Government covers consumption of both levy and free sale sugar in the State. So far as the allocation of levy sugar quotas to the States is concerned, the demands made by the State Governments from time to time are not taken into account since the Statewise quotas have been fixed on the basis of certain uniform norms as indicated in reply to Part (a). Therefore, the request of Gujarat Government for allotting a higher levy sugar quota could not be acceded to.

Scheduled Castes/Scheduled Tribes Cell

3587. SHRI AMARSINH RATHAWA : Will the Minister of AGRICULTURE be